

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

(10)


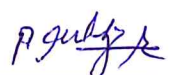
**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)**

**PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

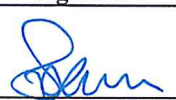
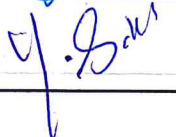
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.10.2017 AT 10.30 AM**

TRANSFER PETITION NO.	TP No.19/HDB/2016
COMPANY PETITION/APPLICATION NO.	CA No.39/2016 In CP No. 25/2008
NAME OF THE COMPANY	SZF Private Limited
NAME OF THE PETITIONER(S)	Ravi Sanghi & Another
NAME OF THE RESPONDENT(S)	SZF Private Limited & (10) Others
UNDER SECTION	397/398

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaram P-2	P-1	9849056652	
P Anil Mukherji representing Ch. Ramesh Babu Counsel for P-1	Advocate	9885314234	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DR. S.V. RAMA KRISHNA	Adv. d-4	svramakrishna@qwaad.com 9848403691	
Y. SURYANARAYANA	<del>Ravi Sanghi</del> <del>Sudheer Sanghi</del> Sanghi Sudheer Sanghi	9849866556	

Heard Shri S. Chidambaram, Learned PCS along with Shri P. Anil Mukherji representing Shri Ch. Ramesh Babu, Learned Counsels for the Petitioner and Dr S.V. Ramakrishna and Shri Y. Suryanarayana, Learned Counsels for the Respondents.

The Learned Counsels for the Petitioner have confirmed that Mr. Girish Sanghi has received the DDs towards the cost imposed by this Tribunal. The Learned Counsel for the Petitioner has also submitted that they have filed a memo dated 06.10.2017 as directed, giving subsequent events that have taken place before the Hon'ble Supreme Court.

The learned counsel for the Petitioner also submitted a memo requesting the Tribunal to pass similar orders as in earlier cases.

**ORDERS RESERVED.**



Member (T)



Member (J)